

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.181/TL/2023

- Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate transmission licence to Powergrid Bikaner Transmission System Limited.
- Date of Hearing : **31.7.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Powergrid Bikaner Transmission System Limited (PBTSL)
- Respondents : Uttar Pradesh Power Corporation Limited and 16 Ors.
- Parties Present : Shri Abhijit, PBTSL
Shri Prashant Kumar, PBTSL
Shri Yatin Sharma, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate transmission licence to the Petitioner for implementation of (i) 1 Nos. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of Solar Project (NHPC Ltd.), (ii) 2 Nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE Power Park of M/s ALF Solar Amarsar Private Limited, and (iii) Transmission System for evacuation of power from Rajasthan REZ Ph. IV (Part 1) (Bikaner Complex) Part-E, through Regulated Tariff Mechanism (RTM). The representative of the Petitioner submitted that CTUIL, vide its OMs dated 28.11.2022, 17.1.2023 and 16.2.2023 has nominated the Petitioner to implement the above elements on an RTM basis. He further added that the Petitioner has also filed an amended Petition revising the scope of work.

2. In response to the specific query of the Commission regarding the concerned authority for nominating an implementing agency in respect of element at Sr. (iii) above, which has a project cost of approximately Rs. 368 crore, the representative of CTUIL clarified that the appointment of the Petitioner as implementing agency for the said element has been approved by NCT in its 11th meetings held on 28.12.2012 and 17.1.2023 and placed reliance on the CEA's letter dated 16.2.2023 in this regard.

3. After hearing the representatives of the Petitioner and CTUIL, the Commission ordered as under:

- (a) Admit.



(b) Respondents to file their reply/comments on the Petition, if any, within a week with a copy to the Petitioner may file its response thereon, if any, within a week thereafter.

(c) Keeping in view that the Petitioner has already been issued a separate licence for implementing certain elements on an RTM basis pursuant to the Commission's order dated 21.11.2022 in Petition No.137/TL/2022, the Petitioner and CTUIL may also furnish their comments/suggestions as to whether the concerned elements (as noted in para 1) should be added/ included in the existing RTM elements based transmission licence or should there be a separate transmission licence for these elements.

(d) The Petitioner to file the following information on an affidavit within a week:

(i) Status of implementation of the Transmission schemes being implemented by the Petitioner in TBCB mode and RTM mode for which the transmission license has been granted in Petition No. 99/TL/2021 and 137/TL/2022.

(ii) Copy of the Form inviting comments from the general public that have been posted on Petitioner's website along with the date of posting in compliance with the Transmission License Regulations, 2009 read with the Commission Order in 1/SM/2022.

(e) CTUIL is directed to submit its recommendation within a week for the transmission scheme awarded to the Petitioner vide CTUIL OM dated 08.06.2023, which is "Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3rd)", covered in the instant Petition.

4. The Petition shall be listed for hearing **8.9.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**